

district and subordinate courts under the jurisdiction of Rajasthan High Court and 427 district and subordinate courts under the jurisdiction of Delhi High Court have been computerized.

Transfer policy for judges of High Courts

2939. SHRI VIVEK K. TANKHA: Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there is any proposal or policy to consider transfer of judges of High Courts in States other than the State of their original appointment;

(b) if so, whether this policy/proposal is followed selectively or it is uniformly applied to all the States and High Courts; and

(c) whether Government considers it in public interest to post a judge in places other than the places of his/her original practice and/or appointment?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) to (c) The policy of transfer of Judges from one High Court to another High Court is given in the Memorandum of Procedure for appointment and transfer of High Court Judges (MoP). As per MoP, the initiation of proposal for the transfer of a Judge of a High Court vests with the Chief Justice of India whose opinion in this regard is determinative. All transfers are to be made in public interest *i.e.* for promoting better administration of justice in various High Courts in the country. Advocates are appointed as High Court Judges where they are enrolled or practicing. Judicial Officers serving in the State Judicial Service are appointed in the concerned High Court of the State. However, after appointment based on the proposals received from the Chief Justice of India, Judges may be transferred to other High Courts.

Reservation of seats for women in Parliament and State Assemblies

2940. SHRI RAJMANI PATEL:

DR. AMEE YAJNIK:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to enact the Bill seeking one-third reservation of seats for women in Parliament and State Assemblies; and

(b) if so, the details thereof and by when it would be passed in the Parliament?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) and (b) Gender justice is an important commitment of the Government. The issue

involved needs careful consideration on the basis of the consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

Cases of violation of model code of conduct

2941. SHRI RAVI PRAKASH VERMA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the details of cases of violation of Model Code of Conduct reported during the general election 2019, State-wise;

(b) whether the Election Commissioners have dissented the clean chits given in various such cases; and

(c) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) to (c) The information is being collected and will be laid on the Table of the House.

One nation one election

†2942. SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

SHRIMATI CHHAYA VERMA:

SHRI LAL SINH VADODIA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken any steps towards the process of One Nation, One Election;

(b) if so, the details thereof;

(c) whether any time period has been fixed for the same; and

(d) the number of times simultaneous elections to State Assemblies and Lok Sabha have been held together after country adopted democracy?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) to (c) The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stakeholders including Election Commission of India. The Committee has given certain

† Original notice of the question was received in Hindi.